

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1764  
ANSWERED ON:22.07.2014  
POST MATRIC SCHOLARSHIP SCHEME  
Birla Shri Om;Lokhande Shri Sadashiv Kisan

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the procedure adopted by the Government for allocating funds to the States under the Post Matric Scholarship (PMS) Scheme for Scheduled Castes (SCs) and Other Backward Classes (OBCs) students;
- (b) whether due to lack of adequate budgetary provisions, all the eligible students are not getting the benefits of PMS; and
- (c) if so, the details thereof, State-wise and the remedial measures taken/proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a) The procedural position in regard to allocation of funds by the Central Government under the Centrally Sponsored Schemes of Post matric Scholarship for students belonging to Scheduled Castes and Other Backwards Classes is as under:-

I. Centrally Sponsored Scheme of Post matric Scholarship for students belonging to Scheduled Castes (SCs)

As per the funding pattern of the Scheme, 100% Central assistance is released to the State Governments and Union Territory Administrations over and above their respective committed liability. Nevertheless in the case of North Eastern States, the Committed liability has been exempted. The admissible central assistance for a State Government/ Union Territory Administration is worked out on the basis of their proposal for a particular financial year while keeping in view the parameters of the Scheme.

II. Centrally Sponsored Scheme of Post matric Scholarship for students belonging to Other Backward Classes(OBCs)

As per the funding pattern of the Scheme, Central assistance to the extent of the notional allocation is earmarked for a financial year, in respect of a State Government/Union Territory Administration and the Central assistance released to them based on their proposal for a financial year, is within the limits of their respective notional allocation. The earmarking of notional allocation for a State/Union Territory may also be subsequently revised to meet the higher requirements of concerned State Governments.

(b) and (c) As regards Centrally Sponsored Scheme of Post-matric Scholarship for students belonging to Scheduled Castes, due Central assistance is admissible for all eligible students which is released after receiving complete proposal from the States/UTs.

In respect of Centrally Sponsored Scheme of Post- matric Scholarship for studnts belonging to Other Backward Classes, there have been gaps between the amount of Central assistance released and notionally allocated for 2013-14, the details of which are given in the Annexure. To ease this position, allocation under the Scheme has been raised from Rs. 1254 crore in the XI Plan to Rs. 4695 crore in the XII Plan period.